of electronics, mechanical engineering and people with other technical qualifications?

Oral Answers

SHRI ARUN SINGH; The hon. Member has made a very valid point. There are very very highly skilled people available in the armed forces or defence services in all kinds of technical trades. 1 am prepared to make an assurance that the action on this concept of equivalanc© that means relating experience and per formance of a serving personnel to a civilian countarpart, will be expedited by us.

Changes j_n the district planning set up a ssuggested by the G.V.K. Rao Committee

*402. SHRI LAL K. ADVANI :t SHRI ATAL BIHARI VAJPAYEE;

Will the PRIME MINISTER be pleased to state.

- (a) what aire the significant changes suggested by the G, V. K Rao Committee in the district planning set up for the poverty alleviation programmes and in restructuring of the implementation machinery; and
- (b) whether the States were asked to give comments thereon, if so, what are the details thereof and the guidelines issued to them?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI AJIT PANJA).- (a) The significant changes suggested by the Committee include the following;

- (i) involvement of Zila parishad & District Development Committees in the programmes;
- (ii) Posting of District Development Commissioner in each district;
- (iii) formulation *of* separate District Plans wl District Budgets;

- (iv) constitution of District Planning Team and District Anti-poverty Team; and
- (v) associating representatives of voluntary agencies and participants of the programmes in the Special Committees of the Panchayat Raj body.
- (b) Yes, Sir. Replies from most of the States/Union Territories are awaited. After receipt of their replies, the matter will be placed before the National Development Council for consideration. In this background no guidelines in the matter were required to be issued to the States/Union Territories.

SHRI LAL K. ADVANI: Sir, the key recommendation of the G. V. K. Rao Committee is the creation of a development administration, a set-up headed by the Development Commissioner who shall be of a rank not less than that of the Chief Secretary and a kind of a parallel administration the objective of whtca, he says, being "to establish the primary of the development administration over the maintenance, administration." Now, apart from the feed back that you get from the States to the specific recommendations made by the Committee. I would like to know the Government of India's reaction to this key recommendation because it is a matter of principle, it is a matter of policy it is a matter of basic fundamental approach. Da you agree with it or do you reject it or is the Government's position that still it is under consideration, even this key recommendation?

SHRI AJIT PANJA: Sir, this key recommendation is under consideration. (*Interruptions*).

MR. CHAIRMAN; You prompted the answer by saying, is it under consideration?

SHRI AJIT PANJA; Sir, this key relaterally, the hon. Member will himself stand up and say that the States have not been consulted. The Committee was formed in March 1985, the report was submitted in January 1986 and immediately thereafter it was circulated to the States and Union territories. As it touches about 5,80,000

[†]The question was actually asked on the floor of the House by Shri Lay K, Advani.

SHRI LAL K. ADVANI: Sir, yet another recommendation made by the Conunittee relates to the panchayati rai institutions which, the Committee says, should be the principal instrument apart from voluntary agencies in order to alleviate poverty in the real sense of the word. Sir, I would like to have information about the States in which panchayati raj institutions are really functioning. In quite a few States (hey aT6 absolutely moribund, if not altogether nonexistant. One of the recommendations, that he has made in regard to this, is that elections should b_s held regularly in respect of panchayats and panchyati raj institutions also. How does the Government propose to implement this? Is the Government willing to consider the possibility of making constitution provisions in this regard? Today the Panchayti Raj set-up has no constitutional guarantees no constitutional sanction. Is the Govern-ment willing to consider this suggestion?

SHRI AHT PANJA: Sir, up till now. the States of Orissa and Himachal Pradesh have given their reaction to. this Com-nvttee's report. **But** it is a valid point made by the hon. Member. Some of the Union Territories are saying *hat there is no concept of Panchtyati Raj there, so how they are going to do it. We aT6 compiling all these reooits from each of the States and it is really a suggestion for a structural change from the State level down to the grassroot level, uptc the village level. Therefore after getting the reac-tions where the Panchayati Raj is perfor ming well, where th; ore difficulties, where it does not exist we shall formulate the principles.

MR. CHAIRMAN; The point which the hon. Member wanted' is, whether you will consider a constitutional amendment to make panchayat elections compulsory.

SHRI AJIT PANJA; At this stage, it is very difficult to say.

SHRI ATAL BIHARI VAJPAYEE: Sir, as every thing i_s under consideration, 1

will not refer to .my particular recommendation. But I would like to know wheihet the Union Territory of Delhi or the Delhi Administration has apprised the Government of its reaction in regard to the recommendations made by the Rao Committee.

to Questions

SHRI AJIT PANJA: Yes, they have.

SHRI ATAL BIHARI VAJPAYEE: What are they?

MR. CHAIRMAN; Shri Mohapatra.

SHRI BASUDEB MOHAPATRA: sit. as per the provisions of tru Seventh Plan, 50 per cent of Central assistance is to be provided to the State Governments foi strengthening the planning machinery a) the district level in order to ensure effective monitoring of the beneficiary-oriented schemes. Since the schemes are being implemented at the village level, I would like to know from the hon. Minister whether the District Ptenrrng Boards havt been set up all over the country to look after the detailed working of the poverty alleviation programme.

SHRI AJIT PANJA: Sir, it does not really arise out of this question, but I can answer it when the hon. Member has raised it. Before this Committee's recommenda tions taken into e.mside-iation and given effect to, the existing system is to have SLCCs-i.e. State Level Coordinates Committees- and have them divided into district level as the hon. Member has referred to. That is, the District Collector, Members of Parliament, Members of legislative Assembly, Heads of the Central Cooperative Bank, other land banks, then the key bank, official cf the lead bank, two representatives of the weaker sections and one representative from voluntary organ!. sation_s are taken in. At the present moment as it is functioning, not in all the States and Union Territories it is functioning well. But we are taking up with the State Planning Boards so that they augment the existing machinery to cater to the needs of people.

SHRI A. G. KULKARNI: Sir, lorn a little confused. On going through the statement,...

SHRI K. MOHANAN: Mr. Buta Singh $i_{\rm s}$ there.

SHRI SURESH KALMADI: That is Mr. Buta Singh's prerogative.

SHRI RAOOF VALIULLAH; It is a virus.

SHRI A.G. KULKARNI: Sir, if you allow me, I will develop my question.

MR. CHAIRMAN: Yes, Yes.

SHRI A. G. KULKARNI: Because it is a very important question on the poverty alleviation programme which is the crux of the development of village and rural economy. Perhaps the Minister is aware • that various evaluations have been madefy the planning Comm'ssic-ii, Ministry of Rural Development, etc. of the poverty alleviation programme. What I line! is that the poverty alleviation programme at the implementation stage...Mr. Minister, either you allow me to speate or you don't stand in between.

SHRI JAGESH DESAI: You address the Chair. (Interruptions).

SHRI A. G. KULKARNI: Parliamentary practice, you need not teach me. I am a better' parliamentarian.

SHRI THANGABALLU; He is totally confused, Sir.

SHRI A. G. KULKARNI: I think. Sir, since the Prime Minister is here, people want to show their...

SHRI RAJIV GANDHT; Sir. I am very sorry that my presence is distruibing Shri Kulkarni. But I would request him to address the Chair and put his supplementary.

SHRI A. G. KULKARNI: I did not mention that his presence was disturbing me. His presence is provoking his Members to shout. I am co:n'ng to my point. My point is more important. The question is addressed to the Prime Minister. Has the Government, the Ministry gone through these evaluation repo.ts? The evaluation repot n have brought out a fact that

in these IRDP or the NREP or whatever other programmes you have, between 35 per cent an.I 60 per cent arc the leakages at the implementation itage.

to Questions

Then, Sir if I 30 through the reply here, the Rao Committee taiks about involvment of Zilla Parishads and ihe District Development Boards. Already in Maharashtra at least-I am concerned with Maharashtra — the Zilla Parishads are implementing the IRDP and the NREP themselves. The second thing 15 about the Development Commissioner. This is a new concept. You know, Sir. You were aiso Finance Mm*. ster here. Ytm know the administrative charges. The povert/alleviation programmes are so top heavy that little funds are left for the persons who should get the benefit.

Last point. 1 want to Know wheihei you have increased the benefit from Rs, 3,000 to Rs. 6000. The evaluation reports of your own Ministry, the Rural Development Minis'ry pnd the Planning Commission state that it. is very difficult to build even tangible assets with this amount, that because of the munificence oif the Finance Minister increasing the taxes and inflation being rampant the real assets are not being built. Ts there any...

SHRI RAOOF VALIULLAH; Two minutes over

MR. CHAIRMAN: Don't disturb.

SHRI A. G. KULKARNI: I_s there any basic rethinking on these programmes of poverty-alleviation? I find, Sir, :liey are the best as far as

MR. CHAIRMAN: Your time is up.

SHRI A. G. KULKARNI: ... the policy is concerned but the implementation is weak.

SHRI AJIT PANJA; Sir, there is a shift in the thought process for implementing this poverty-alleviation programme. That is-why the G. V. K. Rao Committee was specifically formed. That happened in all his conutry's diw3rs_e sectoral programmes and major thrusts being made and their increased number made it necessary to coordinate these sectoral programmes if best 'nenefits are exoected from these pro-

h k true, in Maharashtra Panchayati Raj is functioning well. But the G.V.K. Rao Committee is for the entire country. And for the entire country whan the recommendation is made, the totality is taken into consideration. And one of the major factor is see t'nat the poverty-alleviation programme reaches she people at lbs grass unroot level, and that is why these are 'he Committee's recommendations.

MR. CHAIRMAN; Next question, No. 403.

SHRI A. G. KULKARNI: Sir, I asked him whether the benefit under the povertyalleviation programme has been increased from Rs. 3,000 to Rs. 6,000 and whether the Government in your Department it

, been done in 'he Rural Development Department—has made any evaluation, You have actually avoided a reply to this question and sermons you are giving me. What is your view? I want to know from the Minister. This is a very important question for rural people. This is not a joke.

MR. CHAIRMAN; The next question with regard to edible oils, I thought, was 'more important.

SHRI A. G. KULKARNI: No, Sir.

MR. CHAIRMAN: Next question.

SHRI A. G. KULKARNI: Let him reply this question about the evaluation report. I would [ike to know whether he has himself read the evaluation report.

I> is nil right. It is MR. CHAIRMAN; The evaluation re not that he reads it. port is read by the Department staff. Is't it so?

SHRI AIIT PANJA; Yes, Sir.

Rise in the prices of edible oils in the country

to Questions

*403. SHRI SHANTI TYAGI; Will! the Minister of FOOD AND CIVIL SUP-PLIES be pleased to state;

- (a) whether it is a fact that the prices of edible oils are going up in the open market and that these are in short supply in the public distribution system itself;
- (b) if so, what are the reasons therefor; and
- (c) what steps Government have taken or propose to take to bring down the prices of edible oils and for their adequate supply to the fair price shops in the conn-1 try.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINIS-TRY OF FOOD AND CIVIL SUPPPLIES (SHRI AIIT PANIA): (a) There has been increase in the prices of edible oils in the open market. There is, however, no shortage in supply of imported edible oils under Public Distribution System.

- (b) Due to drought in certain oil producing States, there has been a shortfall in the production of oilseeds. This and the onset of lean season has resulted in rise in prices of edible oils.
- (c) To check the rising trend in the prices of edible oils in the open market I and ensure adequate- availability in fair price shops, the allocation imported
- | edible oils to States/Union Territories under Public Distribution System has progressively been increased from May, 1986.